

**HIGH COURT OF JAMMU AND KASHMIR**  
**AT JAMMU**  
(Through Virtual Mode)

Bail App. No. 56/2017

Naitar Parkash

...Applicant

Through :- Mr. Ajay Vaid, Advocate

v/s

State of J&K

...Non-applicant

Through :-

**Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

**ORDER**

Learned counsel for the applicant submits that he will approach the competent court of law for regular bail and in the meantime the interim bail granted in favour of the applicant may be extended for a short period.

The bail application is disposed of with a direction that the Anticipatory bail granted on 19.04.2017 in favour of the applicant shall remain in operation for a period of one month from today with liberty as prayed for.

**(PUNEET GUPTA)**  
**JUDGE**

Jammu  
12.06.2020  
Shammi

Whether the order is speaking:	Yes/No
Whether the order is reportable:	Yes/No